

**KOTAK MAHINDRA BANK LIMITED**  
 Regd. office: 27B/C, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051.  
 B.O.: Kotak Mahindra Bank Ltd. 7th Floor, Plot No. 7, Sector - 125, Nr. Dell Campus, Noida, UP - 201313

**POSSESSION NOTICE**  
 Whereas, the undersigned being the authorized officer of Kotak Mahindra Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) rules 2002 issued demand notices to the borrowers as detailed hereunder, calling upon the respective borrowers to repay the amount mentioned in the said notices with all costs, charges and expenses till actual date of payment within 60 days from the date of receipt of the same. The said borrower(s) or borrower(s) having failed to repay the amount, notice is hereby given to the borrowers/ co-borrowers and the public in general that the undersigned has taken possession of the property described hereunder in exercise of powers conferred on him under section 13(4) of the said act/rule 8 of the said rules on the dates mentioned along with the borrowers in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Kotak Mahindra Bank Ltd., for the amount specified herein with future interest, costs and charges from the respective dates. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured assets. Details of the borrowers, scheduled property, outstanding dues, demand notices sent under section 13(2) and amounts claimed there under, date of possession is given herein below:

Name and Address of the Borrower, Co-Borrower Loan Account No., Loan Amount	Details of the Immovable Property	1. Date of Possession 2. Type of Possession 3. Demand Notice Date 4. Amount Due in Rs.
Mrs. Poonam W/o Mr. Devindra Kumar (Since Deceased) (As Co-Borrower And Legal Heir of Late Devindra Kumar) At: H.No.07, Kulesara, Pargana Dadr, Teshil And District, Gautam Budh Nagar, Uttar Pradesh-201306. Also At: Kharsa No.398, Village Kulesara Pargana Dadr, Teshil And District, Gautam Budh Nagar. The said property is bounded by East: Plot of Him Singh, West: Plot of Harpal Singh, North: Plot of Buddh Singh, South: Rasta 12 Ft.	All that piece and parcel of land measuring 100 sq.yds. comprising in kharsa no.398, situated at Village Kulesara, Pargana Dadr, Teshil And District, Gautam Budh Nagar. The said property is bounded by East: Plot of Him Singh, West: Plot of Harpal Singh, North: Plot of Buddh Singh, South: Rasta 12 Ft.	1. 09.03.2024 2. Physical Possession 3. 14.12.2020 4. Rs. 17,31,966/- (Rupees Seventeen Lakh Thirty One Thousand Six Hundred Sixty Six Only) due and payable as of 14.12.2020 with applicable interest from 15.12.2020 until payment in full.

For any query please Contact Mr. Rahul Rajan (+919319447693) & Mr. Somesh Sundriyal (+919910563402)  
 Place: Noida, Date: 13.03.2024 Authorised Officer: For Kotak Mahindra Bank Ltd.

**BHILWARA ENERGY LIMITED**  
 CIN : U31101DL2006PLC148862  
 Registered office : Bhilwara Bhawan, 40-41, Community Centre, New Friends Colony, New Delhi-110065  
 Corporate office : Bhilwara Towers, A-12, Sector-14, Noida-201301 (U.P.)  
 Phone : 0120-4393000 (EPBAX).  
 E-mail : ravi.gupta@bhlwara.com, Website : www.bhilwaraenergy.com

**"FORM NO. INC-26"**  
 [Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]  
 Advertisement to be published in the newspaper for change of Registered office of the company from one state to another  
**BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI**  
 In the matter of sub-section (4) of Section 13 of The Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014 AND  
 In the matter of

**BHILWARA ENERGY LIMITED**  
 Having its Registered Office At : Bhilwara Bhawan, 40-41, Community Centre, New Friends Colony, New Delhi-110065  
 .....The Company/Applicant Company  
 Notice is hereby given to the General Public that the Applicant Company proposes to make an application to the Central Government (Regional Director, Northern Region) under Section 13 of the Companies Act, 2013, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting of the Company held on 11<sup>th</sup> March, 2024 to enable the Company to change its registered office from "National Capital Territory (NCT) of Delhi" to the "State of Madhya Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Northern Region at the address Regional Director, Northern Region, B-2 Wing, 2<sup>nd</sup> Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within 14 (Fourteen) days of the date of publication of this notice with a copy to the Applicant Company at Bhilwara Bhawan, 40-41, Community Centre, New Friends Colony, New Delhi-110065.

For and on behalf of  
 Bhilwara Energy Limited  
 Sd/-  
 Ravi Gupta  
 Company Secretary  
 Mem. No. : F5731  
 Date : 13.03.2024  
 Place : New Delhi

**FORM G**  
 INVITATION FOR EXPRESSION OF INTEREST FOR PRATYUSH INFRASTRUCTURE PRIVATE LIMITED OPERATING IN Manufacturing & Service At Kota & Bhopal (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/LLP No. Pratyush Infrastructure Private Limited CIN: U45400DL2012PTC44500 PAN:AAGCP99110R
2.	Address of the registered office Basement, A-42 Kalish Colony, Delhi 110048
3.	URL of website NOT AVAILABLE
4.	Details of place where majority of fixed assets are located Delhi Office
5.	Installed capacity of main products/ services NOT APPLICABLE
6.	Quantity and value of main products/ services sold in last financial year Rs. 4,46,74,168/-
7.	Number of employees/workmen 5 Persons (Including 1 in Managerial Post)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: www.brcind@gmail.com, and brcind@gmail.com
9.	Minimum Eligibility Criteria Resolution Applicant should have 5 years of experience in EPC contracts and 2 scores of Network
10.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under section 25(2)(h) of the Code can be sought from the RP by sending an email to cirp.pratush@gmail.com, and brcind@gmail.com
11.	Last date for receipt of expression of interest 28/03/2024
12.	Date of issue of provisional list of prospective resolution applicants 07/04/2024
13.	Last date for submission of objections to provisional list 12/04/2024
14.	Date of issue of final list of prospective resolution applicants 22/04/2024
15.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 27/04/2024
16.	Last date for submission of resolution plans 27/05/2024
17.	Process email id to submit Expression of Interest cirp.pratush@gmail.com

Note: (1) The Resolution Professional / Committee of Creditors shall have the discretion to change the criteria for the ECI at any point of time. (2) The Resolution Professional / Committee of Creditors reserve the right to cancel / modify / issue fresh ECI or extend timeline, without assigning any reason and without any liability, whatsoever. (3) Estimated date of closure of Corporate Insolvency Resolution Process period is 22nd May, 2024. The aforesaid timeline shall be subject to extension, if any sought and granted by the Adjudicating Authority under section 12 of the Code.

Bishwa Ranjan Chatterjee  
 Resolution Professional IIBP/IA-002/IP-N0877/2019-2024/12806  
 Place - Indore  
 Date - 13.03.2024

**PUBLIC NOTICE**  
 HeroHousing Finance

Hero Housing Finance Limited hereby notifies that, with an objective to rationalize its branches, its branch situated at the following address shall be closed with effect from June 14, 2024:  
**C-120, 2<sup>nd</sup> Floor, Sector - 02, Noida, Uttar Pradesh - 201301**  
 Please note that the closure of the above branch shall not affect servicing of the Company's customers in any manner  
 For any further details, please contact the Company's representatives through following channels:  
 customer.care@herooff.com, Toll Free Number: 18002128800

**HERO HOUSING FINANCE LIMITED**  
 Regd Office: 9, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057  
 CIN : U65192DL2016PLC301481

**FORM NO. URC-2**  
 Advertisement giving notice about registration under Part of Chapter XXI [Pursuant to section 37(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Incorporation) Rules, 2014]  
 Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereafter to the Central Registration Centre (CRC), Ministry of Corporate Affairs, New Delhi-110001. The said application may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.  
 2. The principal objects of the Company are as follows:  
 To provide cyber security, Information Security, governance and assurance services with integrated security solutions aligned to customer's security and its business objectives and IT Governance, Cyber Security, Risk Management, Cyber Liability insurances & other related services, Forensics Audit, Security Control Management, Vendor Security Risk Management, Compliance Management & IT & Security Audits, IS Audits, Third Party Audit Support and Managed Security Service Solutions: Software or tools to manage & support security environment of organizations, outsourcing or talent management services and other services incidental to above activities and other ancillary business herewith or any other business in any other manner as may be decided by the majority of Partners.  
 3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at B-8, Basement, Prabhakar Building, Rajendra Place, New Delhi-110008.  
 4. Notice is hereby given that any person objecting to the application of the proposed company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Northern Region at the address Regional Director, Northern Region, B-2 Wing, 2<sup>nd</sup> Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within 14 (Fourteen) days of the date of publication of this notice with a copy to the Applicant Company at Bhilwara Bhawan, 40-41, Community Centre, New Friends Colony, New Delhi-110065.

For and on behalf of  
 Bhilwara Energy Limited  
 Sd/-  
 Ravi Gupta  
 Company Secretary  
 Mem. No. : F5731  
 Date : 13.03.2024  
 Place : New Delhi

**FORM NO. INC-26"**  
 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]  
 Before the Central Government (Regional Director, Northern Region) under Section 13 of the Companies Act, 2013, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on 28 December, 2023 to enable the Company to change its registered office from the "National Capital Territory (NCT) of Delhi" to the "State of Karnataka".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Northern Region at the address Regional Director, Northern Region, B-2 Wing, 2<sup>nd</sup> Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003, within 14 days from the date of publication of this notice with a copy of the applicant company at its registered office at House No. 210, 4th Floor, Block-M Shastri Nagar, Delhi-110052.  
 For and on behalf of the Applicant Sd/-  
 Pushkar Prasad  
 Director  
 DIN : 07933518  
 L-01-03, Block-L, Army Welfare Housing Organisation, VIP Road, Bhaskar Roy Enclave, Rajarhat, Kolkata, West Bengal-700056

**"FORM NO. INC-26"**  
 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]  
 Before the Central Government (Regional Director, Northern Region) under Section 13 of the Companies Act, 2013, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on 28 December, 2023 to enable the Company to change its registered office from the "National Capital Territory (NCT) of Delhi" to the "State of Karnataka".  
 Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Northern Region at the address Regional Director, Northern Region, B-2 Wing, 2<sup>nd</sup> Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003, within 14 days from the date of publication of this notice with a copy of the applicant company at its registered office at House No. 210, 4th Floor, Block-M Shastri Nagar, Delhi-110052.  
 For and on behalf of the Applicant Sd/-  
 Pushkar Prasad  
 Director  
 DIN : 07933518  
 L-01-03, Block-L, Army Welfare Housing Organisation, VIP Road, Bhaskar Roy Enclave, Rajarhat, Kolkata, West Bengal-700056

**FINANCIAL EXPRESS**

**CAN FIN HOMES LTD.**  
 59-60, First Floor, Neelam Bata Road, MIT, Faridabad-121001  
 Ph: 0129-2436596, 2436527 Mob: 7625079140  
 Email: faridabad@canfinhomes.com, CIN: L65110KA198PLC008699

**DEMAND NOTICE**  
 Under Section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002)"  
 To,  
 1. Mr. Ankan Biswas S/o Ashim Kumar Biswas (Borrower), House No.4120, I.P. Extn-2 Sainik Colony, Sector 49 Faridabad Haryana 121001  
 2. Mrs. Preeti Biswas W/o Ankan Biswas (Co-borrower), House No.4120, I.P. Extn-2 Sainik Colony, Sector 49 Faridabad Haryana 121001  
 3. Mr. Raj Kumar Sharma (Guarantor), House No. 3867 Jawahar Colony N.I.T Faridabad Haryana 121001  
 No. 1 & 2 amongst you have availed a housing loan from our branch against the security of mortgage of the following asset belonging to No. 1, amongst you. An amount of Rs. 14,25,193/- (Rupees Fourteen Lakh Twenty Five Thousand One Hundred Ninety Three Only), is due from you, to Can Fin Homes Ltd. as on 04.03.2024 together with future interest at the contracted rate.

**Details of the mortgaged asset**  
 All that part and parcel of dwelling Unit on Ground Floor, Back Portion, Bearing Plot No. 4120, Indraprastha Colony Extension, Sector 49, Faridabad Comprising of two Bedrooms, One Drawing-cum Dining Room, One Kitchen & Two Toilets, Having Total Covered Area 740 Sq Ft Teshil & Dist. Faridabad. The plot boundary as on below: North: Plot No.4121, South: Plot No. 4119, East: 23' Wide Road, West: Plot No. 4113  
 Registered demand notice was sent to Nos. 1 - 3 amongst you under Section 13(2) of the SARFAESI Act, 2002, but the same was returned unopened. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers as per the said Act. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the asset is classified as a Non Performing Asset on NPA 28.02.2024 as per the NHB Guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest thereon from 04.03.2024 DEMAND NOTICE within 60 days from the date of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to the provisions of Sub-section (8) of Section 13 of the act, in respect of time available to them to redeem the secured assets.

-----Sd-----  
 Authorised Officer  
 Can Fin Homes Ltd.  
 Date: 12.03.2024  
 Place: Faridabad

**SALE NOTICE**  
**BALDEO METALS PRIVATE LIMITED (IN LIQUIDATION)**  
 CIN: U28113DL1997PTC084694  
 Liquidator: Mr. Prabhakar Ranjan Singh  
 Address: Chamber No.119, C.K. Desai Block, Supreme Court of India, Tiaik Lane, New Delhi-110001  
 Alternate Address: Resurgent Resolution Professionals LLP (IPE) 903-906, Tower-C, 9th Floor, Unitech Business Zone, The Close South, Sector 50, Gurugram, Haryana-122108  
 Email id: baldeometals.liquidator@gmail.com, prabhakar.s.advocate@gmail.com

**E-AUCTION SALE NOTICE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016**  
 Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder that M/s Baldeo Metals Private Limited (in Liquidation) ("Corporate Debtor") is being proposed to be sold as a "Going Concern" as per Regulation 32(e) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS" through e-auction platform. The said proposition for disposition is without any kind of warranties and indemnities.  
 Sale of Assets and Properties owned by Baldeo Metals Private Limited (Under Liquidation) forming part of the Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, New Delhi Bench, Court No-V, vide its order dated 02.03.2021. The bidding of the assets/ entities stated in the below table shall take place through the online e-auction service provider, M/s. Linkster Infosys Private Limited via the website https://eauctions.co.in  
**Submission of Requisite Forms, Affidavits, Declaration etc. From 12.03.2024 to 23.03.2024**  
**Site Visit / Inspection Date From 06.04.2024 to 06.04.2024**  
**Last Date for Submission of EMD 11.04.2024 by 5:00:00 PM.**  
**Date and Time of E-Auction Date: 15.04.2024 Time: 11:00 AM to 01:00 PM (With an unlimited extension of 5 Mins)**

Particulars	Reserve Price	EMD Amount	Incremental Value
(Corporate Debtor as a Going Concern)	10,50,000/-	1,05,000/-	5,000/-

Sale of the Corporate Debtor as a going concern including all its assets and liabilities but excluding Cash and Bank Balances and three applications of avoidance of transactions pending before the Hon'ble NCLT as per Regulation 32(e) of IBI (Liquidation Process) Regulations, 2016.

**NOTE:**  
 1. The sale of the assets mentioned above will be subject to GST and other Taxes as may be applicable to be borne by the Buyer in addition to the Sale Price.  
 2. Amount for recovery of Debtors (except for two avoidance transactions applications u/s 43B4 and for one avoidance application u/s 66 & 67 of the IBC code, 2016 which have been filed by the liquidator before the Hon'ble National Company Law Tribunal New Delhi and unaverted losses shall also be included in sale of company as a going concern.  
**VERY IMPORTANT**  
 As on the date of issuance of the Sale Certificate by the Liquidator, the assets and liabilities shall be transferred/deemed to have been transferred as a part of the Corporate Debtor being sold as going concern subject to terms and conditions of E-Auction Process Information Document. Kindly refer to the detailed terms and conditions to understand the process of bidding through the E-Auction Process Information Document.  
 Interested applicants may refer to the complete E-Auction Process Information Document containing details with respect to the e-auction Bid Application Form, Declaration and Undertakings, Other Forms, and Terms and Conditions with respect to the sale of the corporate Debtor. The detailed documents required to participate in the e-auction along with all the applicable terms and conditions can be obtained by the prospective bidders only by writing an email at baldeometals.liquidator@gmail.com. The Liquidator reserves the right to accept or reject or cancel any bid or extend or modify any terms of the E-Auction at any time without assigning any reason. The intending bidders, prior to submitting their bid, should make their independent inquiries at their own cost for their satisfaction with their appointment by contacting the Liquidator Prabhakar Ranjan Singh at the contact No.+ 91-8076191745 after submitting their KYC/Contact Numbers by email before the site visit regarding the title of the assets, and maintenance charges, if any, and inspect the assets at their own expenses.  
 Sd/-  
 Prabhakar Ranjan Singh  
 Liquidator  
 Regn. No.: IIBP/IA-002/IP-N08428/2017-2018/1239  
 Partner (Resurgent Resolution Professionals LLP) (IPE)  
 Address: 903-906, 9th Floor, TOWER-C, Unitech Business Zone, The Close South, Sector 50, Gurugram, Haryana 122018  
 Email id: baldeometals.liquidator@gmail.com, prabhakar.s.advocate@gmail.com

Date : 12.03.2024  
 Place : New Delhi

**"IMPORTANT"**  
 Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Symbolic Possession
1.	LAN : 61143921125101 1. Mahipal Malik s/o Sube Singh 2. Rajdulalari	Property Measuring Area 200 Sq. Yds., i. e. 6.2/3, Maria i. e. 6.66 Maria Being 20/549 Share Out of 9 Kanal 3 Maria, Comprised In Khewat No. 1191, Khaton in No. 1387 Kite 3, Situated At Khansar Chowk, Safidon, Haryana.	Date : 18.12.2023 ₹ 21,36,556/- (Rs. Twenty One Lakh Thirty Six Thousand Five Hundred Fifty Six Only) along with interest as on 18.12.2023	09.03.2024 (SYMBOLIC POSSESSION)
2.	LAN : 61143921125514 1. Naresh Kumar 2. Meha	Property Measuring Area 200 Sq. Yds., i. e. 6 Marlas 6 Sarsai Being 160/3552, Share Out Of 7, Kanal 8 Maria Comprised In Khewat No. 920 Salam, Khatoni No. 1115 Salam, Kite 3, Situated At Anokha Colony, Gharuanda, Teshil Gharuanda, Dist. Karnal, Haryana.	Date : 18.12.2023 ₹ 13,34,309/- (Rs. Thirteen Lakh Thirty Four Thousand Three Hundred Nine Only) along with interest as on 18.12.2023	09.03.2024 (SYMBOLIC POSSESSION)
3.	LAN : 61453921165652 1. Karambir Lakhmichand s/o Lakshmi Chand 2. Suman W/o Karmveer	Property Measuring Area 129 Sq. Yds., i. e. 4 Maria 3 Sarsai Being 39/2205 Share Out of 12 Kanal 5 Maria Comprised In Khewat No. 66 Khatoni No. 71, Rect No. 61 Killa No. 10/2 (0-15), 11/1(5-12), 12/1(5-18) Situated At Panchi Gujran, Teshil : Gannaur, Dist. Sonapat, Haryana, Vide Sale Deed Bearing Vasika No. 3712, Dated 26.11.2021 Registered In Office Of S. R. Gannaur & Mutation On 6553 Dated 11.01.2022	Date : 18.12.2023 ₹ 15,45,897/- (Rs. Fifteen Lakh Forty Five Thousand Eight Hundred Ninety Seven Only) along with interest as on 12.12.2023	09.03.2024 (SYMBOLIC POSSESSION)
4.	LAN : 611107510453917 1. Late Randhir Singh, Through Legal Heirs 2. Mitlesh W/o Randhir Singh	Property i. e. Part of Baring Kharsa No. 429, Khewat No. 116, Khatoni No. 1254, Measuring 118 Sq. Yards, Situated At Multri Ghati to Gudiya Colony, Teshil & Dist. Dadr, Haryana.	Date : 18.12.2023 ₹ 11,68,849/- (Rs. Eleven Lakh Sixty Eight Thousand Eight Hundred Forty Nine Only) along with interest as on 12.12.2023	08.03.2024 (SYMBOLIC POSSESSION)
5.	LAN : 611239511075290 1. Umesh Sahni s/o Bhola Sahni 2. Shila Devi W/o Umesh Sahni	Property Situated At Plot No. 30, Waka Rakha, Darakalan Pataia Bank Colony Undivided Share of Land Comprised In Khewat No. 1979/1921, Khatoni No. 2224, Kite 4, Being 5/533 Share of Land Measuring 26 Kanal 13 Marla 1. e. 5 Maria As Per Jamabandi For The Year 2015-16, Measuring 47 X 28 Dr Sur 146.22 Sq. Yds., Dr Say 5 Maria, Teshil Thanesar, Dist. Kurukshetra, Haryana. + Bounded As under : • East : Gali Saream ; • West : Plot of Other ; • North : Plot No 31 ; • South : Plot No. 29	Date : 18.12.2023 ₹ 12,04,286/- (Rs. Twelve Lakh Four Thousand Two Hundred Eighty Six Only) along with interest as on 12.12.2023	11.03.2024 (SYMBOLIC POSSESSION)
6.	LAN : 610239511006573 1. Balwinder Singh s/o Gurcharan Singh 2. Rupinder Kaur W/o Balwinder Singh	Property i. e. Booth No. 64, Situated At New Grain Market Pehowa Teshil : Pehowa And Dist. Kurukshetra, Haryana Area Measuring 36.67 Sq. Yds. In The Name Of Gurcharan Singh, S/o. Baldev Singh Vide Conveyance Deed No. 1346, Date 11.09.2008, Vide Allotment No. Letter No 398 Date 03.01.2000 + Bounded As under : • East : Passage Side 12' ; • West : Shop No. 65 Side 12' ; • North : Shop of Sushil Kumar-Jasmer Kumar Side 27'-6" ; • South : Property Of Others Side 27'-6".	Date : 18.12.2023 ₹ 37,38,981/- (Rs. Thirty Seven Lakh Thirty Eight Thousand Nine Hundred Eighty One Only) along with interest as on 12.12.2023	08.03.2024 (SYMBOLIC POSSESSION)

Place : Jind / Karnal / Sonipath / Kurukshetra, Haryana Authorised Officer, SMFG INDIA HOME FINANCE COMPANY LIMITED  
 Date : 13.03.2024 (Formerly Fullerton India Home Finance Co. Ltd.)

**Ujjivan SMALL FINANCE BANK** SECOND FLOOR, GMTT BUILDING D-7 SECTOR 3 NOIDA UP 201301  
**POSSESSION NOTICE (for Immovable property) [Rule 8(1)]**

Whereas, The undersigned, being the Authorised Officer of Ujjivan Small Finance Bank Ltd., under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder; calling upon the Borrower(s) / Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice. The Borrower/Co-Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor, Co-Borrower/Mortgagor, Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002, on the dates mentioned against each account.  
 The Borrower/Mortgagor's, Co-borrower/Mortgagor's and Co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets  
 The Borrower/Mortgagor, Co-Borrower/Mortgagor and Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Ujjivan Small Finance Bank Ltd. for an amount of for the amount(s), mentioned herein below besides interest and other charges / expenses against each account.

Name of address of Borrower/ Co-Borrower/Mortgagor	Description of the Immovable property	Date of Demand Notice and Date of possession	Amount as per demand
1) Ganesh Choudhary S/o Fulchand Ji @ Phoolchand Choudhary Jat Mohalla, Derathol, Ajmer, Rajasthan - 305601 Also At- Krishna Nagar, Kekri, Distt. Ajmer, Rajasthan 2) Lal Devi W/o Ganesh Choudhary Jat Mohalla, Derathol, Ajmer, Rajasthan - 305601 in Loan Account No. 2221210170000009	All that Part & Parcel of Residential House over Patta No. 33, situated at Gram Panchayat-Derathu, Panchayat Samiti Shri Nagar, Teshil Nasirabad & Distt. Ajmer, Rajasthan measuring area 266.66 Sq. Yards which is bounded as follows: Boundaries: East: Property of Mr. Bheru / Mr. Suwa West: Road North: Bara of Mr. Jagdish/ Mr. Pancho South: Property of Mr. Nathu / Mr. Bhairu The Property belongs to Ganesh Choudhary S/o Fulchand Ji @ Phoolchand Choudhary i.e. no. 1 among you.	Date of Demand Notice: 30.11.2023 Date of possession: 07.03.2024	Rs. 5,07,621/- as on 23.11.2023 and interest thereon.
1) Nemi Chand S/o Toda Ram @ Todaramal, 364, Bus Stand, Village Nareli, Ajmer, Rajasthan - 305024 2) Toda Ram @ Todaramal S/o Ramu Ram, 364, Bus Stand, Village Nareli, Ajmer, Rajasthan - 305024; 3) Ratni @ Ratani W/o Toda Ram @ Todaramal, 364, Bus Stand, Village Nareli, Ajmer, Rajasthan - 305024 in Loan Account No. 222179700000045	All that Part & Parcel of Residential House over Patta No. 30, situated at Gram Panchayat Nareli, Panchayat Samiti Shrinagar, Teshil & Distt. Ajmer, Rajasthan, measuring area 149.11 Sq. Yards which is bounded as follows: Boundaries: East: House of Sweta Tanwar West: Self Land North: House of Moti Nath & Ruda South: Self Land The Property belongs to Toda Ram @ Todaramal S/o Ramu Ram.	Date of Demand Notice: 19.12.2023 Date of possession: 07.03.2024	Rs. 1,30,117/- as on 30.11.2023 and interest thereon.
1) Rahul Sharma S/o Mahesh Chand Sharma, Plot No. 13B, Shri Shyam Vatika, Gram Bindaayaka, Sirsi Road, Jaipur, Rajasthan-302012; Also At-Shanti Nagar, Khatpur Road S-106, Shanti nagar, N.B.C, Ke Samne, Jaipur, R.S Rajasthan-302006 2) Sharmila Sharma W/o Mahesh Chand Sharma, Plot No. 13B, Shri Shyam Vatika, Gram Bindaayaka, Sirsi Road, Jaipur, Rajasthan-302012; Also At-Shanti Nagar, Khatpur Road S-106, Shanti nagar, N.B.C, Ke Samne, Jaipur, R.S Rajasthan-302006; 3) Mahesh Chand Sharma S/o Late Chhotmal Sharma Plot No. 13B, Shri Shyam Vatika, Gram Bindaayaka, Sirsi Road, Jaipur, Rajasthan-302012; Also At-Shanti Nagar, Khatpur Road S-106, Shanti nagar, N.B.C, Ke Samne, Jaipur, R.S Rajasthan-302006; 4) Shiv Kumar Sharma S/o Om Prakash Sharma Plot no. 199, Narsigh Dev Ki Bagichi, Mohan Nagar, Brampuri, Jaipur, Rajasthan-302001 in Loan Account No. 2226210160000005	All that Part & Parcel of Residential property admeasuring 156 Sq. yards, Plot No. 13-B, Shri Shyam Vatika, B Block (A Scheme of Shri Mahaveer Swami Grah Nirman Sahkari Samiti Ltd. Jaipur, Reg No. 2781(L), Bindaayaka, Jaipur, Rajasthan which is bounded as follows: Boundaries: East: Road West: Others Land North: Others Scheme South: Plot No 14 The Property belongs to Sharmila Sharma W/o Mahesh Chand Sharma.	Date of Demand Notice: 10.10.2023 Date of possession: 07.03.2024	Rs. 5,38,566/- as on 18.09.2023 and interest thereon.
1) Ramjani Khan S/o Samsuddin Khan @ Samsudeen Khan @ Samsudeen Paparda, Dausa, Rajasthan - 303506 Also At- Ramjani Kirana & General Store Paparda, Dausa, Rajasthan - 303506 2) Ishlam Khan S/o Samsudeen @ Samsuddin Khan @ Samsudeen Khan Lakhera Moh			